

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-68/2022/7528/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Syed Burhanur Rahman,
Addl. District & Sessions Judge, FTC
cum i/c District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 5th September, 2022

Sub: **Casual leave.**

Ref:- Your letter No. DJL/6708/2022 Date 01.09.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave for three days on 01.09.2022, 02.09.2022 & 03.09.2022 along with station leave permission, with the official vehicle, at own cost, from the morning of 01.09.2022 till the morning of 05.09.2022.** Further, the Addl. Sessions Judge cum Special Judge (POCSO), Lakhimpur, North Lakhimpur and in her absence, the Civil Judge & Asstt. Sessions Judge, Lakhimpur, North Lakhimpur and in his absence the Chief judicial Magistrate, Lakhimpur, North Lakhimpur will remain in charge of your Court and office.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-68/2022/7529/A, dated , 05-09-2022

Copy to:

1. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)